

**Bail Application No. 2432
FIR No. 0295/2021
PS: Sarai Rohilla
U/s: 376/354/506 IPC
Mohd. Tahir Vs. State**

22.05.2021

Video Conferencing Day

**Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused
Mohd. Tahir. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for prosecutrix.

Counsel for applicant/accused Mohd. Tahir.

IO in person.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Mohd. Tahir, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

It is already 06:00 PM and the court is dictating orders in other bail matters, therefore, no further time left to dictate the order in the present application. Hence, the present application is adjourned for 24.05.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 84/2014
PS: Darya Ganj
U/s: 307/302/34 IPC
Ashraf Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Ashraf.

Reply filed by the IO. As per the reply of the IO, applicant is involved in 3 other cases, however, counsel for applicant strongly disputes the previous involvement of the applicant filed by the IO as he submits that applicant is not involved in any other case except the present FIR.

IO is directed to file the status of the cases filed by him as previous involvement of the applicant on next date.

Put up for arguments before the concerned court on 04.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 75/2021
PS: Darya Ganj
U/s: 363/366/366-A/376 IPC IPC
State Vs. Monu

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
IO/WSI Arti in person.

Let the chargesheet be put up for consideration before Ld. Principal
District & Session Judge (HQ), Tis Hazari Court, Delhi, on 05.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 933
FIR No. 03/2021
PS: DBG Road
U/s: 406/498-A/34 IPC
Tushar Seth Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Complainant with counsel Sh. Sanjeet Singh.
Sh. Sumeet Verma, counsel for applicant/accused Tushar Seth.
IO in person.

Vide order dated 16.04.2021, complainant was directed to provide the list of articles to the counsel for applicant, however, today counsel for complainant submits that counsel for applicant has not provided the e-mail ID, therefore, the list of articles could not be supplied. Counsel for applicant is directed to provide e-mail ID to the counsel for complainant immediately, thereafter, the list of articles be supplied to him.

At request, put up for arguments on the bail application on 21.06.2021. **In the meantime, interim order to continue.**

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 1293
FIR No. 20/2021
PS: NDRS
U/s: 33 Delhi Excise Act
Sunny Sapra Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for applicant/accused Sunny Sapra.

Put up for arguments on the bail application on 03.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 1292
FIR No. 20/2021
PS: NDRS
U/s: 33 Delhi Excise Act
Shambhu Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for applicant/accused Shambhu.

Put up for arguments on the bail application on 03.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 2426
FIR No. 72/2021
PS: Prashad Nagar
U/s: 308 IPC
Deepak Arora @ Rinku Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Deepak Arora @ Rinku. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Krishan Mohan, Ld. LAC for applicant/accused Deepak Arora @ Rinku.

IO/SI Deepak Kumar.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Deepak Arora @ Rinku, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 308 IPC. He is in custody since 04.04.2021. He is previously involved in two more cases. Keeping in mind that applicant is in JC for more than 15 days and involved in only two other cases but not in three, he is covered with the criteria of Hon'ble HPC. Accordingly, he is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- to the satisfaction of

FIR No. 72/2021
PS: Prashad Nagar
U/s: 308 IPC
Deepak Arora @ Rinku Vs. State

concerned Jail Superintendent and further subject to the following conditions that:-

- (i) The applicant shall not leave Delhi without prior permission of the court;
- (ii) he shall furnish his mobile number to the concerned IO/SHO within a day from his release;
- (iii) he shall mark his attendance every alternate day with the concerned IO/SHO;
- (iv) he shall surrender before the concerned Jail Superintendent immediately after the expiry of his interim bail.

The application is disposed off accordingly.

Copy of this order be sent to the concerned Jail Superintendent for necessary information and action.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

**Bail Application No. 2427
FIR No. 68/2021
PS: Hauz Qasi
U/s: 308/323/506/34 IPC
Rajesh Kumar Vs. State**

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rajesh Kumar. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Rajesh Kumar.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rajesh Kumar, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 308/323/506/34 IPC. He is in custody since 30.03.2021. As per the guidelines of Hon'ble HPC, the accused against whom 3 or more cases are pending cannot be considered under the guidelines of Hon'ble HPC. The present applicant is previously involved in five cases, therefore, he is not covered with the criteria laid down by Hon'ble HPC. The present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 2425
FIR No. 06/2021
PS: Prasad Nagar
U/s: 394/397/34 IPC
Deepankar @ Varun @ Ballu Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Deepankar @ Varun. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Deepankar @ Varun @ Ballu .

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Deepak Arora @ Rinku, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant is covered with the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021.
4. Applicant is booked for the offence u/s 394/397 IPC which prescribes maximum punishment of life imprisonment, therefore, the applicant is not covered with the criteria laid down by Hon'ble HPC. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 2321
FIR No. 49/2021
PS: Chandni Mahal
U/s: 323/304/34 IPC
Mustaq Hussain Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. S. I. Israili, counsel for complainant.
Sh. Manoj Sonkar, counsel for applicant/accused Mustaq Hussain.
IO/SI Mohit Malik.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Mustaq Hussain, seeking interim bail on the medical grounds. Reply filed by the IO. Copy supplied.

During arguments, Ld. Counsel submits that the case also falls under the guidelines of HPC. He further submits that applicant is a cancer patient and a senior citizen. Medical documents of the applicant are annexed with the present application. **IO is directed to verify the medical documents annexed with the application for next date.**

At request, put up for arguments on the bail application, on 31.05.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 2404
FIR No. 319/2020
PS: Nabi Karim
Sandeep Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Sandeep.

The applicant is seeking interim bail on the medical grounds. On last date of hearing, report from Jail Superintendent regarding the medical condition of the applicant was called. The said report is not received from the Jail Superintendent. **Same be called from the concerned Jail Superintendent for next date.**

Put up for arguments on the bail application on 28.05.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

Bail Application No. 2429
FIR No. 392/2019
PS: Sarai Rohilla
U/s: 302/34 IPC
Mohd. Mushaq @ Shahzad Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Mohd. Mushaq @ Shahzad. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Mohd. Mushaq @ Shahzad.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Mohd. Mushaq @ Shahzad, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

The applicant is booked in the case u/s 302 IPC. He is in custody since 19.11.2019. As per the criteria laid down by Hon'ble HPC, the minimum custody in the cases u/s 302 IPC to bring the accused in the criteria should be minimum two years, however, in the present case, the applicant has not completed the period of two years in custody, hence, he is not covered with the criteria laid down by Hon'ble HPC. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC-22.05.2021

FIR No. 601/2014
PS: Sarai Rohilla
U/s: 302/34 IPC
Veer Singh Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Veer Singh.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Veer Singh, seeking interim bail for 90 days in view of the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied. Report also received from the concerned Jail Superintendent.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant has remained in custody for almost 6 year. He is not previously involved in other cases. He was admitted on interim bail by Hon'ble Delhi High Court on medical grounds vide order dated 08.06.2020, thereafter, he timely surrendered in the jail on 15.03.2021 and has never misused the liberty granted to him.
4. The applicant is booked for the offence u/s 302/34 IPC. As per the report of the Jail Superintendent, applicant has remained in custody for more than 6 years and he has surrendered in the jail on time. As per reply of the IO, the applicant is not involved in any other case. Applicant is squarely covered with the guidelines issued by Hon'ble HPC, hence, applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of

FIR No. 601/2014
PS: Sarai Rohilla
U/s: 302/34 IPC
Veer Singh Vs. State

Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC-22.05.2021

FIR No. 178/2020
PS: Pahar Ganj
U/s: 304 IPC
Madan Sewa Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused Madan Sewa.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Madan Sewa, seeking interim bail for 90 days in view of the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. The applicant is booked for the offence u/s 304 IPC. He is in custody since 26.07.2020. As per the report of the IO, the applicant is not previously involved in any other case, therefore, he is covered with the guidelines issued by Hon'ble HPC, hence, the applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-
 - (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has

FIR No. 178/2020
PS: Pahar Ganj
U/s: 304 IPC
Madan Sewa Vs. State

- been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
 - (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
 - (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
 - (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 68/2021
PS: Hauz Qazi
U/s: 308/323/506/34 IPC
Devdass @ Dev Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Krishan Mohan, Ld. LAC for applicant/accused Devdass @ Dev.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Devdass @ Dev, seeking regular bail.

Applicant has already been granted bail yesterday i.e. 21.05.2021 by this court, hence, the present application has become infructuous. Same is accordingly disposed off.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 329/2018
PS: Sarai Rohilla
U/s: 394/397/302/411/34 IPC & 25/27 Arms Act
Rohit Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Rohit.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Rohit, seeking interim bail for 90 days in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 394/397/302/411/34 IPC & 25/27 Arms Act. He is in custody since 02.11.2018, therefore, he has remained in custody for more than 2 years. As per the report of the IO, the applicant is not previously involved in any other case, therefore, he is squarely covered with the guidelines issued by Hon'ble HPC, hence, the applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

(i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has

FIR No. 329/2018
PS: Sarai Rohilla
U/s: 394/397/302/411/34 IPC & 25/27 Arms Act
Rohit Vs. State

- been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
 - (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
 - (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
 - (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

**FIR No. 351/2019
PS: Nabi Karim
Jamaluddin Vs. State**

22.05.2021

Video Conferencing Day

**Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused
Jamaluddin. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Shiv Kumar Gautam, counsel for applicant/accused
Jamaluddin.

This is an application u/s 439 Cr.PC moved on behalf of
applicant/accused Jamaluddin, seeking interim bail.

Put up before the concerned court on 08.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 0140/2018
PS: Sarai Rohilla
U/s: 307/34 IPC IPC & 25/27/54/59 Arms Act
Ashish Mittal Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Ashish Mittal. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Vikas Bhatia, counsel for applicant/accused Ashish Mittal.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ashish Mittal, seeking interim bail for 90 days.

At this stage, counsel for applicant submits that he has instructions from the applicant to withdraw the present application. In view of the submissions of applicant's counsel, the present application is dismissed as withdrawn.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 359/2018
PS: Sarai Rohilla
U/s: 302/324/325 IPC
Altaf Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Altaf.

It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Altaf.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Altaf, seeking interim bail for 90 days.

Ld. Counsel for applicant submits that one more application u/s 439 Cr.PC of the present applicant is listed for 26.05.2021, therefore, he has instructions from the applicant to withdraw the present application. In view of the pendency of another application of the applicant and also the submissions of applicant's counsel, the present application is dismissed as withdrawn.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 0140/2018
PS: Sarai Rohilla
U/s: 307/34 IPC & 25/27/54/59 Arms Act
Rohit Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Rohit.

It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Vikas Bhatia, counsel for applicant/accused Rohit.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Rohit, seeking interim bail in view of the guidelines laid down by Hon'ble HPC in its Minutes dated 04.05.2021. Reply filed by the IO. Copy supplied.

As per the reply of the IO, applicant is involved in 3 other cases. Ld. Counsel submits that as per his information applicant has already been acquitted in one of the said cases and in other matters, he is on bail. **IO is directed to verify the status of the cases in which applicant is involved for next date.**

Put up for arguments on the bail application, on 27.05.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 799/2014
PS: Darya Ganj
U/s: 302/379/201/34 IPC
Vinay @ Monti Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Vinay @ Monti. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Vinay @ Monti.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Vinay @ Monti, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 302/379/201/34 IPC. He is in custody since 08.01.2015. Last year, the applicant was admitted on interim bail vide order dated 08.05.2020, which was extended time to time and finally the applicant surrendered in jail on 25.03.2021. The custody period of the applicant is more than two years. As per the report of the IO, the applicant is not involved in any other case. He has surrendered in the jail on time, therefore, he is squarely covered with the guidelines issued by Hon'ble HPC, hence, applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail

FIR No. 799/2014
PS: Darya Ganj
U/s: 302/379/201/34 IPC
Vinay @ Monti Vs. State

Superintendent and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC-22.05.2021
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FIR No. 293/2020
PS: Prashad Nagar
U/s: 452/307/34 IPC
Bhumik Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Bhumik. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused Bhumik.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Bhumik, seeking interim bail for 90 days in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 307/452/34 IPC. He is in custody since 17.11.2020. As per the report of the IO, he is not previously involved in any other case, hence, he is covered with the criteria of Hon'ble HPC. Accordingly, applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

(i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as

FIR No. 293/2020
PS: Prashad Nagar
U/s: 452/307/34 IPC
Bhumik Vs. State

well as to the SHO of concerned Police Station (where the FIR has been registered);

- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 350/2020
PS: Karol Bagh

U/s: 8/12/17 POCSO Act & 384/354/354-A/354-C/354-D/506/509/120-B IPC
Udit Kakkar Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Udit Kakkar. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Dushyant Singh, counsel for applicant/accused Udit Kakkar.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Udit Kakkar, seeking interim bail.

At this stage, counsel for applicant submits that he has instructions from the applicant to withdraw the present application. In view of the submissions of applicant's counsel, the present application is dismissed as withdrawn.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 350/2020

PS: Karol Bagh

U/s: 8/12/17 POCSO Act & 384/354/354-A/354-C/354-D/506/509/120-B IPC

Shivam Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Shivam. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Dushyant Singh, counsel for applicant/accused Shivam.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Shivam, seeking interim bail.

At this stage, counsel for applicant submits that he has instructions from the applicant to withdraw the present application. In view of the submissions of applicant's counsel, the present application is dismissed as withdrawn.

(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-22.05.2021

FIR No. 350/2020

PS: Karol Bagh

U/s: 8/12/17 POCSO Act & 384/354/354-A/354-C/354-D/506/509/120-B IPC

Dikshant Lodhwal Vs. State

22.05.2021

Video Conferencing Day

**Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused
Dikshant Lodhwal. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Dushyant Singh, counsel for applicant/accused Dikshant
Lodhwal.

This is an application u/s 438/439 Cr.PC moved on behalf of
applicant/accused Dikshant Lodhwal, seeking interim bail.

At this stage, counsel for applicant submits that he has instructions
from the applicant to withdraw the present application. In view of the
submissions of applicant's counsel, the present application is dismissed as
withdrawn.

(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-22.05.2021

FIR No. 344/2016
PS: Darya Ganj
U/s: 302 IPC
Kamal Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Kamal. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Pawan Sharma, counsel for applicant/accused Kamal.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Kamal, seeking interim bail in view of the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 302 IPC. As per the reply of the IO, applicant is involved in two other cases bearing FIR No. 165/2012, U/s 382/411/34 IPC, PS Punjabi Bagh and FIR No. 346/2013, U/s 379/411 IPC, PS Punjabi Bagh. In view of the previous involvement of the applicant in two other cases and his involvement in the present case u/s 302 IPC, the applicant is not covered with the criteria laid down by Hon'ble HPC. *It would be pertinent to mention here that during last year, the applicant was admitted on interim bail on medical grounds but not on the HPC guidelines.* In view of above discussion, the present application is hereby dismissed.

FIR No. 344/2016
PS: Darya Ganj
U/s: 302 IPC
Kamal Vs. State

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 205/2018
PS: Lahori Gate
U/s: 307 IPC
Arjun Kumar Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Arjun Kumar. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Arjun Kumar.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Arjun Kumar, seeking interim bail in view of the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. The applicant is booked for the offence u/s 307 IPC. He is in JC since 16.10.2018, hence, he is in custody for more than two years. As per the report of the IO, the applicant is previously not involved in any other case, therefore, he is covered with the guidelines issued by Hon'ble HPC. Hence, the applicant is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

FIR No. 205/2018
PS: Lahori Gate
U/s: 307 IPC
Arjun Kumar Vs. State

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC-22.05.2021

FIR No. 217/2017
PS: Darya Ganj
U/s: 308/323/34 IPC IPC
Irfan Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Irfan. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Irfan.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Irfan, seeking interim bail in view of the criteria laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The applicant is booked for the offence u/s 308/323 IPC. Ld. Counsel for applicant submits that applicant is covered with the criteria laid down by Hon'ble HPC, however, as per the reply filed by the IO, the applicant is involved in 4 other cases, out of which he has been convicted in FIR No. 0170/2013, U/s 394/397/34 IPC, PS H. N. Din and FIR No. 0240/2014, PS Chandni Mahal, U/s 354-D/451/506 IPC. In view of the previous involvement of the applicant in more than 3 cases, he is not covered with the criteria laid down by Hon'ble HPC. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC-22.05.2021

FIR No. 348/2015
PS: Nabi Karim
U/s: 392/397/34 IPC & 25/54/59 Arms Act
Lokesh Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Lokesh.

The present application is for release of RC. Hence, there is no urgency in the matter.

Let the matter put up before the concerned court on 05.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 149/2019
PS: Hauz Qazi
U/s: 302/201/34 IPC
Mohd. Faizan Waseem Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Salim Ahmed, counsel for applicant/accused Mohd. Faizan
Waseem.

At request, put up for arguments on the bail application, on
09.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 30/2020
PS: Rajinder Nagar
U/s: 307/387/452/120-B/34 IPC & 25/27 Arms Act
Varun Vashisht @ Pandat Ji Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Varun Vashisht @ Pandat Ji.

Medical report of the applicant received from the Jail Superintendent.

Previous involvement be called from the IO for next date.

Put up for arguments on 28.05.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 168/2020
PS: Sarai Rohilla
U/s: 392/394/397/411/34 IPC & 25/27/54/59 Arms Act
Billey @ Billa Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Kamlesh Kumar, counsel for applicant/accused Billey @ Billa.

At request, put up for arguments before the concerned court on
07.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 97/2012
PS: Prasad Nagar
U/s: 302/201/120-B/419/420/471/34 IPC
Ram Gopal Rai Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Ram Gopal Rai.

1. The present application u/s 439 Cr.PC moved on behalf of applicant/accused Ram Gopal Rai, seeking interim bail for 90 days in view of the guidelines laid down by Hon'ble HPC. Reply filed by the IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant was in JC since 26.05.2012 till 14.07.2020. It is submitted that vide order dated 08.07.2020, passed by Sh. Naveen Kumar Kashyap, Ld. ASJ-04, Central, Tis Hazari Court, Delhi, the applicant was admitted on interim bail in view of the criteria laid down by Hon'ble HPC last year, consequently he remained on interim bail till 14.03.2021 and surrendered before the Jail Superintendent on 15.03.2021, therefore, now in view of the later HPC guidelines, the applicant is entitled for interim bail for 90 days. Report dated 17.05.2021 of the concerned Jail Superintendent is on record, as per which also the applicant was in JC since May-2012 till July-2020, thereafter, he was admitted on interim bail till 14.03.2021 and thereafter, he surrendered on 15.03.2021.

FIR No. 97/2012
PS: Prasad Nagar
U/s: 302/201/120-B/419/420/471/34 IPC
Ram Gopal Rai Vs. State

4. In view of the latest guidelines of Hon'ble HPC dated 11.05.2021, the applicant is covered within the criteria of Hon'ble HPC, hence, he (applicant) is admitted on interim bail for 90 days, from the date of release, subject to furnishing of personal bond to the tune of Rs.10,000/- to the satisfaction of concerned Jail Superintendent and further subject to the following conditions that:-

- (i) The applicant shall provide his mobile number to the jail authorities, concerned SHO (within whose jurisdiction UTP has last resided) as well as to the SHO of concerned Police Station (where the FIR has been registered);
- (ii) He shall report to the concerned SHO/IO every alternate day between 10:00 AM to 06:00 PM;
- (iii) He shall not leave the Delhi without informing the concerned IO/SHO;
- (iv) He shall not change the mobile number without informing the new number, if any, to the jail authorities and/or SHO of the concerned Police Station;
- (v) He shall surrender before the concerned Jail Superintendent immediately after expiry of his interim bail.

FIR No. 97/2012
PS: Prasad Nagar
U/s: 302/201/120-B/419/420/471/34 IPC
Ram Gopal Rai Vs. State

Copy of this order be sent to the concerned Jail Superintendent for necessary action and compliance.

The application is disposed off accordingly.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 348/2018
PS: Nabi Karim
U/s: 307/336/34 IPC
Amit Nayak Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Amit Nayak.
IO/Inspector Tej Dutt Gaur.

Put up for arguments before the concerned court on 01.06.2021.

(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-22.05.2021

FIR No. 117/2017

PS: Darya Ganj

U/s: 302/34 IPC

Lootan Yadav @ Raju & Anr. Vs. State

22.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for applicant/accused Lootan Yadav @ Raju.

Report not filed by the concerned Jail Superintendent in compliance of order dated 21.05.2021. **Same be called for next date.**

Put up for arguments on the bail application, on 25.05.2021.

(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-22.05.2021

FIR No. 117/2017

PS: Darya Ganj

U/s: 302/34 IPC

Lootan Yadav @ Raju & Anr. Vs. State

22.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused

Lootan Yadav @ Raju. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for applicant/accused Lootan Yadav @ Raju.

The separate bail application of the applicant is also pending for disposal before this court today. It seems that inadvertently another application has been filed by the same counsel Sh. Mukesh Gupta. **Hence, the present application is disposed off in view of the pendency of another bail application of the applicant.**

(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-22.05.2021

Ashok Vs. State
FIR No. 165/20
PS Rajinder Nagar
U/s: 373/419/420 IPC

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for extension of interim bail moved on behalf of applicant Ashok.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Complainant with IO.
Ld. counsel for applicant/accused Ashok

1. Present application has been filed by applicant/accused Ashok seeking extension of interim bail.
2. Vide order dated 27.04.2021 applicant was admitted on interim bail for 10 days on the medical grounds of the applicant's younger son. The said interim bail was extended by the concerned court of Sh. Ankit Singhla, Ld. ASJ vide order dated 07.05.2021 for further period of 21 days.
3. Today, counsel for applicant submits that applicant has two sons and medical condition of his younger son has not improved but now his elder son is also suffering from high fever and there is no one in the family to look after the children except the illiterate wife of the applicant.

Ashok Vs. State
FIR No. 165/20
PS Rajinder Nagar
U/s: 373/419/420 IPC

4. Complainant submits that he has no objection if the interim bail of the applicant is extended.

5. Considering the grounds mentioned in the application and no objection of the complainant, interim bail of the applicant is extended for further period of 30 days on the same terms and conditions as mentioned in the order dated 27.04.2021. Application stands disposed off.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE:
TIS HAZARI COURTS, DELHI-22.05.2021

**Bail application No. 2430
FIR No. 027/21
PS RAJENDER NAGAR
NOOR ALAM VS. STATE
u/s 457/380/411/34 IPC**

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf applicant Noor Alam for regular bail today. It be checked and registered.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused Noor Alam

1. This is an application u/s 439 CrPC moved on behalf of applicant/accused Noor Alam seeking regular bail on merits. Reply filed by IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He is in JC since 15.02.2021. Other two co-accused namely Azhar and Mujjafar, having same role in the alleged crime, have already been admitted on bail by Ld. Sessions Court vide order dated 06.05.2021 and 15.05.2021, therefore, on the ground of parity applicant be also admitted on bail. Investigation is stated to be completed, therefore, Ld. Counsel submits that no purpose shall be served by keeping applicant behind bar.

FIR No. 027/21
PS RAJENDER NAGAR
NOOR ALAM VS. STATE
u/s 457/380/411/34 IPC

4. Ld. Addl. strongly opposed the bail application as he submits that allegations against applicant are serious in nature. He was caught red handed at the spot. He alongwith other co-accused persons broke upon the lock of the house of the complainant and committed theft. He is involved in two other cases of similar nature, therefore, there is possibility that if he is admitted on bail, he may try to influence the witnesses.

5. I have considered the rival contentions made by Ld. Addl. PP and Ld. Counsel for applicant.

6. Investigation is completed. Applicant is in JC since 15.02.2021. Other two co-accused, having the same role in the crime, have already been admitted on bail. Mere previous involvement of applicant cannot become a ground to decline bail to applicant. Keeping in mind all the facts and circumstances of the case, applicant is admitted on court bail subject to furnishing bail bond of Rs.10,000/- and surety bond of like amount to the satisfaction of concerned MM/ Link MM/Duty MM. It is also directed that applicant shall not leave Delhi without permission of the concerned Court.

Application stands disposed off.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE:
TIS HAZARI COURTS/DELHI-22.05.2021

**Bail application No. 1270/21
Rahul Vs. State
FIR No. 134/21
PS DBG Road
u/s 498A/376/506 IPC**

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. J.P. Srivastava, counsel for applicant/accused Rahul.
Ms. Laxmi Raina, counsel for DCW.
Complainant has joined through V/C.
IO WSI Priya Gautam through V/C.

1. This is an application u/s 439 CrPC moved on behalf of applicant/accused Rahul seeking regular bail on merits. Reply filed by IO. Copy supplied.
2. Arguments heard.
3. The captioned FIR has been registered by the prosecutrix 'N' against her husband(applicant herein) alleging demand of dowry and unnatural sex. As per FIR dated 13.04.2021, prosecutrix got married with applicant on 09.12.2020. The marriage between the couple was love marriage. It is alleged that soon after the marriage applicant started harassing prosecutrix on demand of dowry and also committed unnatural sex with her by inserting bottle and hand in her vagina.
4. Ld. Counsel for applicant has argued that couple was residing in the neighbourhood prior to their marriage and known to each other since long time.

Rahul Vs. State
FIR No. 134/21
PS DBG Road
u/s 498A/376/506 IPC

The marriage between the couple was love marriage. Ld. Counsel, while relying upon the contents of the FIR, submit that as per own version of the prosecutrix there was no demand of dowry prior to marriage which itself belies the statement of prosecutrix that dowry was demanded by the applicant soon after the marriage. He also argued that admittedly the prosecutrix is two months pregnant and there is no medical document on record to support the allegation of prosecutrix that applicant ever inserted bottle in her vagina. It is also argued that prosecutrix has got registered the present FIR only to settle the matrimonial discord between the parties. Ld. Counsel further submits that admittedly prosecutrix and applicant are husband and wife, therefore, by no stretch of imagination, ingredients of Section 376 IPC are attracted from the allegations mentioned in the FIR.

5. Ld. Addl. PP duly assisted by counsel from DCW strongly opposed the bail application as they both submit that allegations of unnatural sex attracting Section 377 IPC are categorically made in the FIR. It is also argued on behalf of State that there was no reason for prosecutrix to destroy her own matrimonial home if there was no harassment by the applicant upon her. Ld. Addl. PP submits that prosecutrix has supported her version in her statement u/s 164 CrPC which, at this stage, is sufficient to attract the provisions of Section 498 A and 377 IPC.

Rahul Vs. State
FIR No. 134/21
PS DBG Road
u/s 498A/376/506 IPC

6. I have considered the rival contentions made by Ld. Addl. PP, Ld. Counsel for DCWs and Ld. Counsel for applicant.

7. Admittedly, prosecutrix & applicant is a married couple and prosecutrix is two months pregnant. *Prima-facie* no medical document of the prosecutrix is shown to the Court which may substantiate the allegations of inserting bottle into her vagina. The present FIR seems to be offshoot of the matrimonial dispute between the parties. Without expressing any opinion on merits of the case, however, keeping in mind all the facts and circumstances of the case, applicant is admitted on court bail subject to furnishing bail bond of Rs.30,000/- and surety bond of like amount to the satisfaction of concerned MM/Link MM/Duty MM. It is also directed that applicant shall not leave Delhi without permission of the concerned Court.

Application stands disposed off.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

**Bail application No. 2431
FIR No. 019582/20
PS Sarai Rohilla
SUNNY VS. STATE
u/s 379/411 IPC**

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application u/s 439 CrPC moved on behalf applicant Sunny seeking regular and interim bail today. It be checked and registered.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused Sunny

1. This is an application u/s 439 CrPC moved on behalf of applicant/accused Sunny seeking regular and interim bail on merits. Reply filed by IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. Nothing was recovered from his possession. He is in JC since 23.11.2020. His wife is suffering from Typhoid. He is not convicted in any other case. Investigation is completed, therefore, Ld. Counsel submits that no purpose shall be served by keeping applicant behind bar.
4. Ld. Addl. strongly opposed the bail application as he submits that applicant is a habitual offender, involved in as many as 35 other cases also therefore, there is possibility that he may repeat the offence.

**Bail application No. 2431
FIR No. 019582/20
PS Sarai Rohilla
SUNNY VS. STATE
u/s 379/411 IPC**

5. I have considered the rival contentions made by Ld. Addl. PP and Ld. Counsel for applicant.

6. Applicant is a habitual offender involved in other 35 cases of similar nature even in more heinous crime. His bail application has been recently dismissed by Ld. Sessions Court vide order dated 20.04.2021 and 11.05.2021, since then there is no change of circumstance pointed out by Ld. Counsel for applicant to admit the applicant on bail. Keeping in view all the facts and circumstances, at this stage, no ground for bail is made out. Application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

**(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021**

Yogesh @ Chonch Vs. State
FIR No. 140/18
PS DBG Road
u/s 392/394/397/506/34 IPC

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. counsel for applicant/accused Yogesh @ Chonch.

This is an application u/s 439 CrPC moved on behalf of applicant/accused Yogesh @ Chonch seeking interim bail for 90 days in view of the guidelines of Hon'ble HPC that he was admitted on interim bail last year also vide order dated 23.05.2020 passed by Ld. ASJ.

As per report of the IO, applicant is bad character of the police station Pahar Ganj and involved in number of other cases also. He is even convicted in FIR No. 16/12 u/s 307/34 IPC police station Pahar Ganj. IO has not reported whether during the period of interim bail applicant has committed any crime or not. Hence, specific report in this regard be called from the IO.

Put up on 30.05.2021 for report.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

Dolly Chaudhary
FIR No. 131/18
PS HAUZ QAZI

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Dolly Chaudhary.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Dolly Chaudhary.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021. Reply filed by the IO.

IO is directed to also file the previous involvement of the applicant.
Put up on 29.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

FIR No. 214/19
PS SARAI ROHILLA
Mohd. ALAM Vs. State

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Mohd. Alam.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Mohd. Alam.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Previous involvement of the applicant is not filed. The same be called from the IO for 28.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

SADDAM @ BHURA FIR No. 303/18
PS KAMLA MARKET

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Saddam @ Bhura.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused Saddam @ Bhura.

Naib Court submits that the another bail application of the applicant is already pending before the Court on 25.05.2021. The same is not disputed by Ld. LAC. In view of the same, the present application is hereby disposed off.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

SOMBIR (CCL)

FIR No. 117/17
PS Karol Bagh

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant SOMBIR (CCL)

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Sombir (CCL).

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021. Reply filed by the IO.

Previous involvement of the applicant is not filed. The same be called from the IO for 29.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

WASIM Vs. State
FIR No. 19/20
PS DARYA GANJ

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for regular bail moved on behalf of applicant Wasim.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Wasim.

Reply filed by the IO.
Put up before concerned court on 09.06.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE
TIS HAZARI COURTS/DELHI-22.05.2021

JASDEV @ JASVIR
FIR No. 142/17
PS LAHORI GATE

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Jasdev @ Jasvir.

Ld. Counsel submits that applicant was granted interim bail last year also under the criteria laid down by Hon'ble HPC. The order vide which the interim bail was granted to the applicant is not annexed with the present application. The same be filed on or before next date of hearing.

In the meantime, previous involvement of the applicant, if any, be also called from the IO for 30.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

KARAN @ TWINKLE @ HUKUM SINGH

FIR No. 31/17
PS RPF DELHI Cantt.

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused.

IO is directed to file previous involvement of the applicant alongwith its status on 30.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

RISHABH Vs. STATE
FIR No. 495/18
PS KAROL BAGH

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Rishabh.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused Rishabh.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021. Reply not filed by the IO.

Reply be called from the IO for 29.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

FIR No. 174/19
PS CHANDNI MAHAL
AJIB Vs. State

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Ajib.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Ajib.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply filed by the IO.

IO is directed to verify the address of the applicant as well as to file his previous involvement, if any on 02.06.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

FIR No. 0140/18
PS SARAI ROHILLA
ROHIT Vs. State

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Rohit.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Rohit.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply filed by the IO.

As per reply of the IO, applicant is involved in other cases also. Ld. Counsel for applicant submits that all other cases against applicant have been disposed off. **IO is directed to verify the same.**

Put up on 03.06.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

AJAY @ NATHU Vs. STATE
FIR No. 48/15
PS NABI KARIM

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Ajay @ Nathu.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Ajay @ Nathu.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply not filed by the IO. Reply be called for 01.06.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION
JUDGE/TIS HAZARI COURTS/DELHI-
22.05.2021

NABEEL Vs. State
FIR No. 140/19
DARYA GANJ

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Nabeel.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. LAC for applicant/accused Nabeel.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply filed by the IO.

As per contents of the application, applicant is booked only for offence u/s 308 IPC , however, as per reply of the IO, chargesheet was also filed u/s 302 IPC.

Let file be summoned from concerned court.

Put up on 25.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE
TIS HAZARI COURTS/DELHI-
22.05.2021

ASHU @ ATTA

FIR No. 210/18

PS: PARSAD NAGAR

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Ashu @ Atta on medical ground.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Ashu @ Atta.

Applicant is seeking interim bail on medical ground under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply, on merits, filed by the IO. However, bail is sought on medical ground. Medical documents are annexed with the application. IO has not verified the medical documents. IO is directed to verify the same.

Put up on 29.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE
TIS HAZARI COURTS/DELHI
22.05.2021

RAHUL @ JUDI@ Saubhagya
FIR No. 149/17
PS SARAI ROHILLA

22.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Fresh application for interim bail moved on behalf of applicant Rahul @ Judi @ Saubhagya.

Present Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Rahul @ Judi @ Saubhagya.

Applicant is seeking interim bail under the criteria laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021.

Reply filed by the IO.

As per application, applicant was released on interim bail last year, thereafter, he surrendered on 04.04.2021. Report be called from Jail Superintendent whether applicant has surrendered in time or not.

Put up on 27.05.2021.

(CHARU AGGARWAL)
ASJ-02, CENTRAL/VACATION JUDGE
TIS HAZARI COURTS/DELHI-
22.05.2021